



## **Central Administrative Tribunal Jammu Bench, Jammu**

T.A. No. 6068/2021  
(SWP No.1004/2011)

Thursday, this the 15<sup>th</sup> day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nazia Anjum aged 24 years  
D/o Mohd. Razak  
W/o Mehmood Badar  
R/o Village Sanglote Tehsil Mendhar  
District Poonch.

...Applicant

(*Nemo* for applicant)

### **Versus**

1. State of Jammu and Kashmir,  
Through Commissioner /Secretary to Govt.  
Education Department  
Civil Secretariat,  
Jammu/Srinagar
2. J&K Service Selection Board,  
Sehkari Bhawan,  
Rail Head Complex Jammu  
Through its Chairman
3. Secretary J&K Service Selection Board,  
Sehkari Bhawan Rail Head Complex,  
Jammu

...Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)



## ORDER (ORAL)

**Mr. Justice L. Narasimha Reddy:**

The respondents issued Advertisement No.7/10 for selection to the post of Teachers. The applicant was one of the candidates. At the stage of conducting of interview, the applicant was denied permission. Therefore, she filed SWP No. 1004/2011 before the Hon'ble High Court of Jammu & Kashmir, raising several grounds. An interim order was passed by the Hon'ble High Court on 09.05.2011, directing the respondents to interview the applicant.

2. The SWP has since been transferred to the Tribunal in view of the reorganisation of the State of Jammu & Kashmir and renumbered as T.A. No. 6068/2021.

3. Today, there is no representation for the applicant. We perused the record and heard Mr. Rajesh Thappa, learned Deputy Advocate General.

4. The grievance of the applicant was that the respondents did not permit her for interview. That grievance stood redressed, through an order passed by the Hon'ble High Court. It is not known whether the applicant came to be selected or not. In case the applicant was up to selection



and her results are not declared, the respondents shall declare the result and consider her case, in accordance with law. On the other hand, if she was not up to selection, the matter ends there.

5. The T.A. is accordingly disposed of. There shall be no order as to costs.

**( Mohd. Jamshed ) ( Justice L. Narasimha Reddy )**  
**Member (A) Chairman**

**July 15, 2021**  
/sunil/jyoti/